

TO BE PUBLISHED IN PART II SECTION 3(II) OF THE GAZETTE OF INDIA.

Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 27 January, 2000.

NOTIFICATION
INCOME TAX

No. It is hereby notified for general information that the organisations mentioned below have been approved by the Central Government for the period mentioned against their names, for the purpose of clause (iii) of sub-section (1) of section 35 of the Income tax Act, 1961, read with Rule 6 of the Income tax Rules, 1962, under the category "Institution" subject to the following conditions:-

- i) The notified Institution shall maintain separate books of accounts for its research activities;
- ii) The notified Institution shall furnish the Annual Return of its scientific research activities to the Secretary, Department of Scientific & Industrial Research, 'Technology Bhawan', New Mehrauli Road, New Delhi-110016 for every financial year on or before 31st May of each year;
- iii) The notified Institution shall submit, on behalf of the Central Government, to (a) the Director General of Income tax (Exemptions), 10 Middleton Row, 5th Floor, Calcutta-700071 (b) the Secretary, Department of Scientific & Industrial Research, and (c) the Commissioner of Income tax/Director of Income tax (Exemptions), having jurisdiction over the organisation, on or before the 31st October each year, a copy of its audited Annual Accounts and also a copy of audited Income & Expenditure Account in respect of its research activities for which exemption was granted under sub-section (1) of section 35 of Income tax Act, 1961 in addition to the return of income tax to the designated assessing officer.

<u>S No.</u>	<u>Name of the organisation approved</u>	<u>Period for which Notification is effective</u>
1.	<u>Social Policy Research Institute,</u> 5-D, Jhalana Institutional Area, Jaipur-302004, (F.No 203/4/2000-ITA-II)	1.4.99 to 31.3.2002
2.	<u>The Indian Society of Agricultural Economics,</u> 46/48, Esplanade Mansion, M.G.Road, Mumbai-400001 (F.No 203/3/2000 - ITA-II)	1.4.99 to 31.3.2002
3.	<u>Vaikunthbhai Mehta Research Centre for Decentralised Industries,</u> Plot no 107, Sector-15, P.O. Konkan Bhawan, CBD Belapur, New Mumbai-400614 (F. No. 203/2/2000 - ITA-II)	1.4.99 to 31.3.2001
4.	<u>Parshwanath Vidya Peeth,</u> 20/6, Mathura Road, Faridabad-121006 (F. No. 203/10/2000 - ITA-II)	1.4.99 to 31.3.2000
5.	<u>Dharam Hinduja International Centre for Indic Research,</u> C-141, Preet Vihar, Delhi-110092 (F. No. 203/8/2000 - ITA-II)	1.4.99 to 31.3.2000

Notes: The notified Institutions are advised to apply in triplicates and well in advance for further extension of the approval, to the Central Government through the Commissioner of Income tax/Director of Income tax (Exemptions) having jurisdiction. Three copies of the application for extension of approval shall be sent directly to the Secretary, Department of Scientific and Industrial Research.


(Kamlesh C. Varshney)

Under Secretary to the Govt. of India

Notification No. 11217 (F. No. 203/4/2000-ITA-II & others)

To

The Manager,
Govt. of India Press,
Mayapuri, New Delhi

Copy forwarded to:

1. The applicant organisations.
2. The Director General of Income tax (Exemptions), Calcutta.
3. Comptroller & Auditor General of India
4. The Director, Department of Scientific and Industrial Research,
"Technology Bhawan", New Mehrauli Road, New Delhi-110016
5. The Director of Income tax (Exemptions), Mumbai, New Delhi and
Commissioner of Income Tax, Jaipur and Rohtak
6. The concerned files.
7. The Guard file



(Kamlesh C. Varshney)

Under Secretary to the Govt. of India

भारत के राजपत्र भाग II खंड 3 III में प्रकाशनार्थ

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग
केन्द्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली, दिनांक 27 जनवरी, 2000

अधिसूचना

I आय-कर I

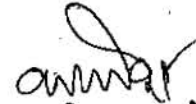
सं० सर्वसाधारण की जानकारी के लिए यह अधिसूचित किया जाता है कि केन्द्र सरकार आयकर नियमावली, 1962 के नियम 6 के साथ पठित आयकर अधिनियम, 1961 की धारा 35 की उपधारा III के खंड III के प्रयोजनार्थ नीचे उल्लिखित संगठनों को उनके नाम के सामने उल्लिखित अवधि के लिए "संस्था" श्रेणी के अन्तर्गत निम्नलिखित शर्तों के अधीन अनुमोदित करती है :-

- I. अधिसूचित संस्था अपनी अनुसंधान गतिविधियों के लिए अलग से लेखा-बही रखेगी;
- II. अधिसूचित संस्था हर एक वित्त वर्ष के लिए अपनी वैज्ञानिक अनुसंधान गतिविधियों की वार्षिक रिपोर्ट प्रतिवर्ष 31 मई को अथवा उससे पहले सचिव, वैज्ञानिक एवं औद्योगिक विभाग, प्रौद्योगिकी भवन, न्यू मेहरौली रोड, नई दिल्ली-110016 को प्रस्तुत करेगी ;
- III. अधिसूचित संस्था केन्द्र सरकार की तरफ से नामित कर निर्धारण अधिकारी को आयकर की विवरणी प्रस्तुत करने के अलावा अपने लेखा परीक्षित वार्षिक लेखों की एक प्रति तथा अपनी अनुसंधान गतिविधियों जिसके लिए आयकर अधिनियम, 1961 की धारा 35 की उपधारा III के अन्तर्गत छूट प्रदान की गई थी, के संबंध में आय और व्यय खाते की लेखा परीक्षा की एक प्रति प्रतिवर्ष 31 अक्टूबर को अथवा उससे पहले संगठन पर अधिकार क्षेत्र वाले I. आयकर महानिदेशक I छूट I 10 मिडलटन रोड, 5 वां तल, कलकत्ता-700071 II. सचिव, वैज्ञानिक एवं औद्योगिक अनुसंधान III. आयकर आयुक्त/आयकर निदेशक I छूट I को प्रस्तुत करेगी ।

क्रम सं०	अनुमोदित संगठन का नाम	अवधि जिसके लिए अधिसूचना प्रभावी है
1.	सामाजिक नीति अनुसंधान संस्थान 5-डी, जालाना संस्थागत क्षेत्र, अवधपुर-302004 [फा० सं० 203/4/2000-आई टी ए II]	1.4.99 से 31.3.2002 तक
2.	द इंडियन सोसाइटी ऑफ एग्नाकल्चरल इकोनॉमिक्स 46/48, इस्पलानाडे मैगन एम जी एम रोड, मुम्बई-400001 [फा० सं० 203/3/2000-आई टी ए II]	1.4.99 से 31.3.2002 तक
3.	वैकुण्ठभाई मेहता विकेन्द्रीकृत उद्योग अनुसंधान केन्द्र प्लॉट नं० 107, सेक्टर-15, पो.आ. कॉकण मयन, सी वी डी बेलापुर, न्यू मुंबई-400614 [फा० सं० 203/2/2000-आई टी ए II]	1.4.99 से 31.3.2001 तक
4.	पार्ववनाथ विद्यापीठ 20/6 मथुरा रोड, फरीदाबाद-121006 [फा० सं० 203/10/2000-आई टी ए II]	1.4.99 से 31.3.2000 तक
5.	जर्म हिन्दुजा अन्तर्राष्ट्रीय इन्डिक अनुसंधान केन्द्र सी-141, प्रीत विहार, दिल्ली-110092 [फा० सं० 203/8/2000 आई टी ए II]	1.4.99 से 31.3.2000 तक

टिप्पणी :- अधिसूचित संस्थाओं को यह सलाह दी जाती है कि वे अनुमोदन के और

विस्तार के लिए क्षेत्राधिकार वाले आयकर आयुक्त/आयकर निदेशक [छटा]
के माध्यम से तीन प्रतियों में पहले ही केन्द्र सरकार को आवेदन करें। अनुमोदन
के विस्तार के लिए आवेदन की तीन प्रतियाँ सचिव, वैज्ञानिक एवं औद्योगिक
अनुसंधान विभाग को सीधे भेजी जाएंगी।


[कमलेश सी० वाघ्देव]

अवर सचिव, भारत सरकार

अधिसूचना सं० 11217 (फा.सं. 203/4/2000-आ.सं. डी-2-ए और अन्य)

सेवा में,

प्रबंधक,

भारत सरकार मुद्रणालय,

मायापुरी, नई दिल्ली।

प्रतिलिपि :- अंग्रेजी पाठानुसार प्रेषित।